

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT)(Insolvency) NO.708 of 2020

In the matter of:

IDBI Capital Markets and Securities Ltd

Appellant

Vs

JBF Petrochemicals Ltd

Respondent

Ms Pratiksha Sharma, Mr Kunal Kanungo, Mr. Ankit Acharya and Ms Tanushree Sogani, Advocates for Appellant.

Mr Shiv Kumar Suri, Ms Nikita Thapar, Ms Prerna Wagh, Ms Komal Gupta and Mr Yash Tembe, Advocates for Respondent (Caveator)

ORDER

20.11.2020- Learned counsel for the appellants submits that as per her instructions there is some possibility of settlement in the matter. She further submits that she has not filed the rejoinder and the written submissions in compliance of the earlier order dated 14th October, 2020. Learned counsel for the Respondent submits that he will take necessary instructions whether there is any possibility of any settlement between the parties. Let the matter be fixed for admission (after notice) on **10th December, 2020**. In the meantime, the appellant may file rejoinder, if any, within two weeks. Parties may also file written submissions not more than three pages within two weeks.

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

Bm/kam